

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 11523/2026

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 29-05-2026
IN BA NO. 1221/2026 PASSED BY THE GAUHATI HIGH COURT]

SHYAMKANU MAHANTA

PETITIONER(S)

VERSUS

STATE OF ASSAM

RESPONDENT(S)

FOR ADMISSION

IA NO. 181695/2026 - EXEMPTION FROM FILING O.T.

IA NO. 182487/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA NO. 181694/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 17-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Siddhartha Dave, Sr. Adv.
Mr. Pran Bora, Sr. Adv.
Ms. Anasuya Choudhury, AOR
Mr. Nayan Dham, Adv.
Mr. Shameen Yaser, Adv.
Ms. Sudha Pradhan, Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Himanshu Tyagi, Adv.

For Respondent(s) : Mr. Devajit Saikia, Sr. Adv. Advocate General
Assam, Advocate General
Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
Mr. Shuvodeep Roy, AOR
Mr. Irfan Hasieb, Adv.
Mr. Saurabh Tripathi, Adv.
Mr. Deepayan Dutta, Adv.
Mr. Vijay Deora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned Advocate General appearing for the
respondent-State submitted that the trial of the case is
proceeding on a day-to-day basis and the crucial material

witnesses could be examined in the next few weeks.

In the circumstances, on hearing learned senior counsel for the petitioner, list this matter on 05.10.2026.

It is needless to observe that the respondent-prosecution shall be diligent in prosecuting this case.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)